

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD**


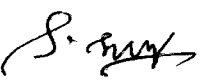
C.P. No.59/271(e)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2020**

Name of the Company: Ravindra Gupta
V/s
Shree Balaji Dyeing and Printing Mill Pvt Ltd &
2 Ors

Section: Section 271(e) of the Companies Act 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SANDEEP JALAN	ADVOCATE	FOR PETITIONER	
2.	S. SURIYANATHAN	ADVOCATE	FOR RESPONDENT	 21/01/20

ORDER

The Parties are represented through their respective Counsel(s).

The pleadings are competed in the matter.

This matter pertains to year 2018, hence the case is fixed for final argument.

List the matter on 11.02.2020.

A copy of this order be communicate to the RD and ROC to expedite the matter. 9th
representation/Comments in the matter


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 21st day of January, 2020.